

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Record of Proceedings

Petition No. 196/TT/2012

Subject : Approval for determination of transmission tariff from DOCO to 31.03.2014 for 15.5 Km loop in portion of the line section to provide arrangement for evacuating ROJA power out of the LILO of both Ckts of 400 KV D/C Bareilly-Lucknow line under Northern Regional Transmission Strengthening Scheme in NR

Date of Hearing : 30.7.2013

Coram : Shri V. S. Verma, Member
Shri M. Deena Dayalan, Member

Petitioner : Power Grid Corporation of India Ltd.

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited

Parties Present : Shri S.S. Raju, PGCIL
Shri U.K. Tyagi, PGCIL
Shri Prashant Sharma, PGCIL
Shri M.M. Mondal, PGCIL
Shri R.B. Sharma, Advocate, BRPL
Shri Padamjit Singh, PSPCL

The representative of the petitioner submitted as follows-

- (a) As per the Investment Approval (I.A.) dated 17.3.2010, the transmission asset covered in the instant petition was scheduled to be commissioned within 32 months from the date of (I.A.). Accordingly, the completion schedule works out to 17.11.2012, i.e. 1.12.2012. The asset was commissioned within the scheduled date on 1.4.2012 and there is no delay;
- (b) As per the agreement between the petitioner and Rosa Power Supply Company Limited (RPSCL), RPSCL is to avail open access facility for evacuation of power from Rosa TPS;
- (c) As there was delay in commissioning of Shahjahanpur Sub-station it was decided in the 29th SCM of NR that the petitioner would construct one D/C

- line, LILO portion of one ckt. of Lucknow-Bareilly 400 kV line upto the proposed site of Shahjahanpur Sub-station. After the commissioning of the Shahjahanpur Sub-station the system as originally envisaged would be restored and a fresh petition would be filed seeking approval of the transmission charges for the assets which were originally envisaged;
- (d) The overall cost is within the approved cost; and
 - (e) Additional RoE of 0.5% may be allowed as the asset was commissioned before the scheduled date.
2. The representative of PSPCL has submitted as under:-
- (a) Additional RoE of 0.5% is applicable only if all the assets in a scheme are completed within the time schedule. The transmission asset covered in the instant petition is only a small portion of the Northern Regional Transmission Strengthening Scheme. Some of the assets in NRSS have not been commissioned and as such, additional RoE of 0.5% should not be allowed in the present case;
 - (b) The petitioner should clarify whether the apportioned approved cost given in the petition pertains to two circuits or one circuit. The actual completion cost of one circuit cannot be compared to the apportioned approved cost of two circuits and concluded that the actual cost of one circuit is lower than the apportioned approved cost of two circuits; and
 - (c) Rosa Power Supply Company Limited (RSPCL) should pay the transmission charges of one circuit of Lucknow-Bareilly 400 kV line till the commissioning of the Shahjahanpur Sub-station and no transmission charges should be collected from the beneficiaries.
3. The learned counsel for BRPL made the following submissions:-
- (a) There is a huge over-estimation of cost;
 - (b) Additional RoE of 0.5% should not be allowed in line with the APTEL's judgement in Appeal No.155/2011, as only one circuit has been commissioned; and
 - (c) Reply to the petition has been filed.
4. In response, the representative of the petitioner submitted that the Commission may take a view on its prayer for additional RoE. He submitted that only one circuit has been commissioned and the cost details given in the petition pertain only to one circuit. He further submitted that RSPCL shall bear the transmission charges for the instant asset as per the arrangement till the commissioning of Shahjahanpur Sub-station and after its commissioning, the charges are payable by the beneficiaries as per the POC Regulations.

5. The Commission reserved the order in the matter.

By the order of the Commission,

Sd/-
(T. Rout)
Joint Chief (Law)